

23/1/95

Hon. Mr. S. Das Gupta, A.M.
 Hon. Mr. J. S. Dhaliwal, J.M.

Heard, Sri Shishir Kumar, learned counsel for the applicant on admission. Sri G. Saran presenting counsel on behalf of the railways, takes notice of this case and ~~has~~ has filed power on behalf of respondent no. 2, 3 and 4. Issue notice to the respondents returnable within 4 weeks, ~~to show cause as to why this application not be admitted~~, during which period they may file their counter-reply. Rejoinder, if any, be filed within 2 weeks thereafter.

The learned counsel for the applicant prays for staying the operation of the impugned order dated 09.12.94. This has been opposed by the counsel for the respondents stating that the order has already ~~been~~ taken effect. The order is dated 09.12.94 and in ordinary course, the order should have ~~been~~ taken effect long back. This, however, is being disputed by the counsel for the applicant. ~~In view of the matter, We are not inclined to pass any interim order. However, this matter shall be heard again on 06.2.95, by which date, the respondents may file objection, if any, to the same.~~ Meanwhile, the status-quo as on date shall be maintained. Copy of this order together with copy of the application meant for the respondents be given to Shri G. Saran.

J.M.

W.C.
 A.M.

Recd copy
 23/1/95
 /m.m./

(2)

6.2.1995

Hon. Mr. K. Muthu Kumar, A.M.
Hon. Mr. J.S. Dhaliwal, J.M.

Sri Shishir Kumar for the applicant. Sri Sidheshwari Prasad and Sri Govind Saran for the Respondents. The respondents have filed objection as well as Supplementary objection to the interim order prayed for by the learned counsel for the applicant for staying the operation of the impugned order dated 9.12.1994. ~~The objection as well as Supplementary objection filed today, and the copy of the same has been~~ served upon the learned counsel for the applicant. The learned counsel for the applicant prays for and is allowed 3 weeks time to file reply to this objection. ~~He is allowed to do so~~ C.A. to the main O.A. be filed within 4 weeks. R.A., if any, may be filed within 2 weeks thereafter. List this case on 31.3.1995 for hearing.

Interim order passed on the previous date shall continue till the next date.

OR

Counter affidavit has been filed on 7.3.95 & kept on records

No R.A. has been filed so far.

Jan 22
31/3/95

See original Judgment
MOA 1057/94 Dl. 20 ¹⁰ 95

J.M.

A.M.

YB